

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-505
IB-299/ND/2021

IN THE MATTER OF:

Intec Capital Ltd

V/s.

Shaheel Interiors Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 7 IBC

Order delivered on 12.08.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv Sagar Bansal & Adv Aabhas Singh

For the Respondent :

ORDER

Heard the Ld. Counsel appearing for the petitioner on the point of maintainability of the application on the question that if there is an award, can any person claim the amount on the basis of agreement, which has already been decided by the Ld. Arbitrator. Ld. Counsel for the petitioner is at liberty to file a short written synopsis not more than one page supported with the decisions within two days from today.

Reserved for orders.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)